2014, a Monitoring Committee headed by Joint Secretary (North East) has been constituted by MHA to monitor and review the implementation of M.P. Bezbaruah Committee Report and to redress the grievances faced by NE people. Meetings of Monitoring Committee are held periodically.

(c) and (d) Bezbaruah Committee, in its report, categorized their recommendations into three categories — (a) immediate measures which need to be implemented within six months to one year; (b) short term measures which need to be implemented within a period of one to one and a half years; and (c) long term measures which need to be implemented within a period of one and a half to two years. Recommendations of the Committee relates to Central Government Ministries and State Governments and are in different stages of implementation. Implementation of recommendations are also being reviewed at MoS (Home) level.

Incidents of mob lynching

896. SHRI JOSE K. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken note of unabated incidents of mob lynching across the country sparked off by malicious rumour mongering through whatsApp with victims turning out to be innocent and unwary wayfarers;
- (b) whether similar incidents started with Karbi Anglong District in Assam where two media personnel were lynched by mob on suspicion of attempted child lifting and similar incidents were reported from rural Maharashtra areas last week; and
- (c) whether members of nomadic Gosavi tribes on move from village to village for alms in Parbhani and Solapur area are being targeted for alleged kidnapping of children and harvesting their kidneys?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The National Crime Records Bureau (NCRB) does not maintain specific data with respect to lynching incidents in the country. There have been media reports about incidents of lynching in Assam and in Maharashtra. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and protect life and property, therefore, rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. The Ministry of Home affairs have, however, issued advisory to the States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.

In the latest advisory issued to the States and UTs on 04.07.2018, State Governments and UT Administration have been advised to keep watch for early detection of such trends of circulation of rumours having potential for violence, and take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands.

Promises made in Andhra Pradesh Reorganisation Act

- 897. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether many promises made in the Andhra Pradesh Reorganisation Act are still to be met;
 - (b) if so, the details thereof and the reasons for the delay; and
- (c) whether the Central Government will commit itself to any time-frame to implement all the provisions of the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Large number of the provisions of the Andhra Pradesh Reorganisation Act, 2014 have been implemented. The remaining provisions of the Andhra Pradesh Reorganisation Act, 2014, including Schedule XIII projects, are at various stages of implementation. Some of these projects have long gestation period. Section 93 of the Andhra Pradesh Reorganisation Act, 2014 provides that the Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day.

Modernisation of police stations in Andhra Pradesh

- 898. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is supplementing the efforts of the States in modernisation of police stations across the country including the State of Andhra Pradesh;
 - (b) if so, the details thereof;
- (c) whether Government has enhanced the allocation to the State of Andhra Pradesh after 2014, the year in which the State was bifurcated;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?